

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO NO. 2092 OF 2006

JOGINDER @ LILU RAM

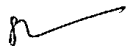
VERSUS

KULDEEP AND OTHERS

2. Rajender Kumar, s/o Om Parkash (Owner of Marshal Jeep No. HR-16B/3008) since deceased through LRs,
- (i) Smt. Suman widow of Rajender Kumar
 - (ii) Jatin aged about 16 years minor son of Rajender Kumar, minor through her mother and natural guardian Smt. Suman
Both residents of Bhagat Singh Marg, Vidya Nagar, Bhiwani.

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Order 5 Rule 20 of CPC against him to appear in this Court on 05/07/19 (Farzi), personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court this 21/5/19.


SUPERINTENDENT CIVIL REVISION BRANCH

